

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-243/PB/2020

IN THE MATTER OF:
M/s. Geotech Exploration

...PETITIONER

Vs

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor : Adv. Rahul Kumar
For the Respondent/Corporate Debtor : Adv. Aditya Nayyar

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is also present and submitted that they have filed their written submissions, however they are still not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure the defects, so that their written submissions are reflected on the e-portal. List the matter on **20.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)